

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 419/MP/2014

Subject : Petition on behalf of Raichur Sholapur Transmission Company Limited under Transmission Service Agreement dated 4.8.2010 read with Section 79 (1) (f) of the Electricity Act, 2003.

Date of hearing : 11.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Raichur Sholapur Transmission Company Limited (RSTCL).

Respondents : Power Grid Corporation of India Ltd and others

Parties present : Shri G. Sai Kumar, Advocate, RSTCL
Shri Birender K. Singh, Advocate, RSTCL
Shri Prateek Pathak, Advocate, RSTCL
Shri Avinash Menon, Advocate, GUVNL
Shri Anand K. Ganesan, Advocate, GUVNL
Shri Sandeep Bajaj, Advocate, MSEDCL
Shri Ekank Mehra, Advocate, MSEDCL
Shri Aryaman Saxena, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the performance Bank Guarantee has already been extended and status report in this regard has been filed today. Learned counsel for the petitioner requested the Commission to admit the petition.

2. Learned counsel for Gujarat Urja Vikas Nigam Limited and Maharashtra State Electricity Distribution Co. Ltd. requested for two weeks time to file reply to the petition, which was allowed by the Commission.

3. After hearing the learned counsels for the petitioner and respondents, the Commission directed to admit the petition. The Commission directed the respondents to

file their replies by 28.11.2014, with an advance copy to the petitioner who may file its rejoinder, if any, by 15.12.2014.

4. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. The replies and rejoinders filed after due date shall not be considered.

5. The petition shall be listed for hearing on 15.1.2015.

By order of the Commission

Sd/-

(T. Rout)
Chief (Law)